

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 128
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd

... Applicant / Petitioner

Vs

Zillion Infraprojects Pvt. Ltd

... Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016, in CIRP.

Order delivered on 10.12.2020.

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Vinod Chaurasia, Ms. Nikshubha Sethi,
with Mr. Harish Taneja, Resolution Professional

For the Respondent

: Ms. Kajal Bhatia, Adv. for R-16 in CA- 2358/2019
Ms. Arpita Yadav, Adv. in I.A. No. 2237 (PB) / 2019
Ms. Aishwarya Mohan Gahrana, Adv. For R-9
Mr. Karn Bhardwaj, Mr. Dhananjay Advs. for R-1
Mr. Dhruv Gupta, Advocate

ORDER

List CA-2358-2019 along with other pending applications for hearing on **20.01.2021**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)